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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A. No. 241/2001

IN

OA No. 1053/98

New Delhi: this the 22nd day of AUGUST, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A).

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Jagmohan Sajwan

... Applicant.

Versus

VOI & Ors.

... Respondents.

ORDER (BY CIRCULATION)

S.R. Adige, VC (A):

Perused the RA.

2. Even if the Diploma Certificate from Jetking School of Electronic Technology (Copy at Annexure-C-3) is treated as a Diploma Certificate from a recognised Institute, the certificate is in respect of the course conducted from 12.8.93 to 13.2.94, while the relevant period for which the Diploma Certificate in Computer Application is required, is 11.9.89 to 7.4.93 for placement in the scale of Rs.1600-2600. The certificate from NCRB (Annexure-C2) is only in respect of the fact that applicant training programme on operation of PC and word processing and cannot be equated with a Diploma / Certificate in Computer Application.

3. Nothing in the RA brings it within the scope and ambit of section 22(3)(f) AT Act read with Order 47 Rule 1 CPC under which alone any order/decision of the Tribunal can be reviewed.

4. RA rejected.

A. Vedavalli
(DR. A. VEDAVALLI)
MEMBER (J)

S.R. Adige
(S.R. ADIGE)
VICE CHAIRMAN (A).